

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL PRINCIPAL BENCH

Item No. 109
(IB)-282(PB)/2019

IN THE MATTER OF:

Concrete Projects India Ltd. Applicant/petitioner

v.

Advance Surfactants India Ltd. Respondent

Under Section 7 of IBC.

Order delivered on 15.02.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

PRESENT:

For the Applicant/petitioner: Mr. Navneet Kumar, Mr. Vikas Bhahana, Advs.
For the respondent Mr. Shoumik Mazumdar, Adv.

ORDER

Learned counsel for the respondent states that he shall file his vakalatnama within ten days along with the resolution of the respondent company authorising him to appear and reply with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 06.03.2019.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)